

(c) whether this is the second incident of its kind in a month and

(d) if so, steps taken by Government to stop such incidents?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes The incident however, occurred on 8-4-59

(b) Yes, 6 persons have been arrested under section 395 Indian Penal Code and 119 Indian Railway Act, 1890

(c) Yes, this is the second incident of its kind within the period of a month, the first having occurred on 10-3-59 between Karari and Datia stations

(d) The following precautionary measures have been taken —

1 Government Railway Police and train Guards have instructions to make frequent checks on ladies compartment

2 A lady travelling alone or with children below 12 years in a 1st Class compartment is permitted to take with her a female attendant holding a III class ticket during the portion of her journey between 8 p.m. and 6 a.m. or a dog on payment of usual charges

Robbery in Train

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*2099. { Shri Raghunath Singh:
Shri Tangamani:
Shri P. C. Borooah

Will the Minister of Railways be pleased to state

(a) whether it is a fact that a young couple coming to Delhi by Pathankot Express was robbed by four armed men soon after the train started from Sonapat on the 14th April, 1959, and

(b) if so, the details thereof?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) On 14-4-59 a newly married couple entrained a 2nd class compartment of Bombay Express at Sonapat at 19 30 hours. Soon after their boarding the train, four youngmen entered the compartment and later at the point of pistol and knives forcibly removed all ornaments worn by the wife and took away Rs 306 from the person of her husband. Subsequently they made the couple unconscious by sprinkling some drug on their faces and made away with the booty before the couple could regain consciousness. They regained consciousness at Narela station and lodged a complaint with the G.R.P./Delhi. The matter is under investigation by the G.R.P.

Shri S. M. Banerjee: Regarding question No 2097, which concerns the Jhansi line, it was stated previously that no policemen had been posted in that passenger train. May I know whether, in view of repeated incidents of this type, policemen have been posted in those trains?

Shri Shahnawaz Khan: I require notice

Shri Tangamani: In reply to question No 2099, the hon. Minister stated that the couple were left unconscious. I would like to know whether these four armed men who committed this robbery have since been arrested.

Shri Shahnawaz Khan: Not yet. Investigations are going on.

Shri S. M. Banerjee: With reference to question No 2089, may I know whether the dead body was subjected to post-mortem, and if so, whether the man committed suicide or he was murdered or given poison? What is the report of the post-mortem?

Shri Shahnawaz Khan: Post-mortem was carried out. The result of the examination was that he was dead due to shock and haemorrhage as a result of lacerated spleen. That is what the Civil Surgeon says.

Shri N. R. Munisamy: With reference to answer to question No 2097, may I know whether any concrete

steps have so far been taken with regard to providing the aid of armed police to compartments earmarked for ladies, as they do when Ministers travel?

Shri Shahnawaz Khan: I might inform the House that all the persons involved in this case have been arrested.

Shri Tangamani: On a previous occasion also, near Punjab, a similar incident took place in the second class compartment, only with the difference that the particular woman was murdered. May I know whether Government will give more protection to those travelling in second class compartments in these express trains at least because of the repeated robberies and murders?

Shri Shahnawaz Khan: The steps that are being taken by Government have been read out to the House. Where we find the law and order position deteriorating, we arrange for special escorts—GRP escorts—to accompany the train.

Only the other day there was a question about a lady who was sitting in a second class compartment. She was warned by the guard to lock the door from inside; and, in spite of the warning that was given to her somebody jumped on the foot-board and entreated her to open the door and she opened the door and he threw her out. What can the police do?

Shri Panigrahi: May I know how many such cases of deaths and robberies in trams during the year 1958 are still under investigation with the Railway Ministry?

Shri Shahnawaz Khan: I shall require separate notice for that.

Visakhapatnam Sugars and Refinery Ltd.

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*2099. { Shri Nagi Reddy:
Shri T. B. Vittal Rao:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the management of Visakhapatnam Sugars and Refinery Limited have sought the permission of Government to shift the factory from Thummapala, Visakhapatnam District to Jaggampeta in East Godavari District;

(b) if so, what are the reasons advanced by them,

(c) whether Government have examined the same, and

(d) if so, what is the nature of decision arrived at?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) Yes, Sir. An application has been received.

(b) The main reason given is inadequate and uncertain supply of sugarcane.

(c) The matter is being examined in consultation with the State Government, having regard to the interests of all concerned—cane growers, workers and factory owners.

(d) No decision has yet been arrived at.

Shri Nagi Reddy: May I know the number of years when the sugarcane was not properly supplied to this particular factory?

Shri A. M. Thomas: I have got the figures from 1950-51, the cane crushed varies from 8 lakhs mds to 28 lakhs mds.

Shri Nagi Reddy: Is it not a fact that except last year, when there was unprecedented floods in Sharda river, there has been satisfactory supply of sugarcane to this factory every year?

Shri A. M. Thomas: Last year the supply was satisfactory, it was 28.92